

(c) and (d) Their main suggestion is that surplus teachers should be adjusted first before taking up the general transfers and that their choice for transfers should also be invited. This is being followed to the extent possible.

They have also suggested that intra-regional transfer should precede inter-regional transfer to facilitate their adjustments. This is not consistent with the guidelines approved by the Board of Governors.

**Repatriated Principals/Vice Principals of Central Schools from Navodaya Vidyalayas**

1298. SHRI SANTOSH KUMAR SAHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether it is a fact that there is a host of principals/vice principals of Kendriya Vidyalayas who have been repatriated from Navodaya Vidyalayas and have not been given postings;

(b) if so, what are the reasons therefor and by when they will be given postings; and

(c) where from they are being paid their salaries?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) Thirteen Principals/Vice-Principals of Kendriya Vidyalayas have, on repatriation from Navodaya Vidyalaya Samiti and Central Tibetan Schools Administration, been posted as Officers-on-Special Duty at Kendriya Vidyalaya Sangathan Headquarters for the time being. Their salaries are accordingly being paid from Kendriya Vidyalaya Sangathan Headquarters.

**Demand for Reduction in Timings in Central Schools**

1299. SHRI ISH DUTT YADAV: Will the Minister of HUMAN RE-

SOURCE DEVELOPMENT be pleased to state:

(a) whether there is a demand for the reduction in timings in Kendriya Vidyalayas;

(b) if so, the details thereof; and

(c) what is the reaction of the Sangathan thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) Yes, Sir. All India Kendriya Vidyalaya Teachers Association asked for reduction in school timings from 6 hours 10 minutes to 5 hours 30 minutes and introduction of five day week.

As per existing norms Kendriya Vidyalayas run for 5 hours 10 minutes in primary classes while classes VI and above work for 6 hours 10 minutes. The Kendriya Vidyalayas are closed on the second Saturday of every month.

In view of the time needed for coverage of curricular and co-curricular programmes it is not feasible to reduce the school timings and would not be in the interest of the students.

**Fund for more Lok Adalats**

1300. SHRI RAMDAS AGARWAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Government propose to allocate funds for more Lok Adalats to be set up in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. R. KUMARAMANGALAM): (a) and (b) The State Legal Aid & Advice Boards are allocating

funds to conduct Lok Adalats in their respective States and if their funds are not adequate and when they approach, then the Central Committee is allocating a sum of Rs. 3,500/- per each Lok Adalat and in the circumstances it can be treated as a continuous process.

**Allowances paid to Employees of Central Schools at Moscow and Kathmandu**

1301. SHRI SANTOSH KUMAR SAHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the details of different allowances, facilities, perks, etc. which are admissible to the different category of employees of Kendriya Vidyalaya Sangathan posted at Moscow and Kathmandu; and

(b) whether these are being revised shortly?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Allowances and facilities are generally made available according to the Government of India instructions in force for such foreign postings.

**Authority Having powers to grant admission to Central Schools**

1302. SHRIMATI KAILASHPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) which Authority/Officer of Kendriya Vidyalaya Sangathan are empowered to grant admission to different classes of the Kendriya Vidyalayas of the country to students of different categories;

(b) if so, the details of the decision alongwith the date thereof, conferring such powers;

(c) whether Members of Parliament have been given any 'quota' for admission in Kendriya Vidyalayas; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Principal is authorised to grant admission to a Kendriya Vidyalaya as per guidelines approved by the Board of Governors. Relaxation of the guidelines is considered by the Commissioner/Chairman in exceptional and deserving cases. The admission rules are laid down in article Nos. 87-94 of the chapter of X of the Education Code for Kendriya Vidyalayas.

(c) and (d) The children and dependent grand children of Member of Parliaments can get admission in a Kendriya Vidyalaya over and above the admissible class limits.

**Payment of D.A. to Central Government Employees**

1303. SHRI KAPIL VERMA:  
SHRI RAMSINH RATHWA:  
SHRI RAMDAS AGARWAL:

Will the Minister of FINANCE be pleased to state:

(a) what was the 12 monthly average of the cost of living index as on the 30th June, 1991 on the basis of which additional dearness allowance became due to the Central Government employees w.e.f. 1st July, 1991; and

(b) what percentage of dearness allowance has become due at various levels w.e.f. the 1st July, 1991; and

(c) by when a decision to sanction additional dearness allowance to the employees is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) The 12 monthly average of the All India Consumer Price Index for Industrial Workers (General) (Base 1960-100) for the period ending 30th June, 1991 is likely to become available in the month of August. The percentage of Additional Instalment of Dearness Allowance